

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **CORNERSTONE SECURITIES LIMITED**

1.	NAME OF CORPORATE PERSON	CORNERSTONE SECURITIES LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	16/06/1995
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC DELHI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74899DL1995PLC069850
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	C-18 GREEN PARK MAIN NEW DELHI - 110016
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	07.08.2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Jitender Arora Office No. 209-211A, 2nd Floor, H-17/18, Laxmi Palace, Laxmi Nagar, Vikas Marg, Delhi – 110092 (Near Metro Pillar No. 35) CSL.LIQUIDATION@GMAIL.COM 9811505059 IBBI/IPA-002/IP-N00305/2017-18/10863
8.	LAST DATE FOR SUBMISSION OF CLAIMS	05.09.2023

Notice is hereby given that the **CORNERSTONE SECURITIES LIMITED** has commenced voluntary liquidation on 07.08.2023.

The stakeholders of **CORNERSTONE SECURITIES LIMITED** are hereby called upon to submit a proof of their claims, on or before 05.09.2023, to the liquidator at the address mentioned against item 7.

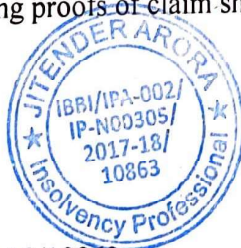
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Jitender Arora
Jitender Arora

Liquidator

IBBI/IPA-002/IP-N00305/2017-18/10863



Date: 07.08.2023

Place: New Delhi

Form No. INC-25A
Advertisement to be published in the newspaper for conversion of public company into a private company
Before the Regional Director, Ministry of Corporate Affairs
Northern Region, New Delhi
In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014 AND

In the matter of M/s USB Financial Corporation Limited having its registered office 515, Chokhani Square, Sector-18, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 29th July, 2023 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Northern Region, having its office at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of USB FINANCIAL CORPORATION LIMITED
Naveen Kumar Gupta (Director)
DIN: 00294881
Date: 07/08/2023
Place: Noida
Complete address of Registered office:
 515, Chokhani Square, Sector-18, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301

UDYOG VIHAR Branch
H.K. Rao Complex Plot No. 420, Dundaheara,
Gurgaon-122016

(RULE-8(1)) POSSESSION NOTICE (for immovable property)
 Whereas, the undersigned being the Authorized Officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.03.2022 Calling upon the borrowers M/s. Farida W/o Firoz (Mortgager) and Mr. Firoz Khan(Co-Borrower) with our Udyog Vihar Branch to repay the amount mentioned in the notice being Rs. 85,41,281.75 inclusive of MOI as on 02/03/2022 (Rs 8121529.280/- plus MOI of Rs. 419752.295/-) (in words eighty five lacs forty one thousand two hundred eighty one and seventy five paise only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this 4th day of August of the year 2023

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 85,41,281.75 inclusive of MOI as on 02/03/2022 (Rs 8121529.280/- plus MOI of Rs. 419752.295/-) (in words eighty five lacs forty one thousand two hundred eighty one and seventy five paise only) and interest thereon wef 03/03/2022.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat No. G-45, Ground Floor Sushant Lok-2, Sector 57 Teh & Dist Gurugram Haryana, admeasuring 139.14 sq mts.

Date: 04-08-2023, Place: Gurugram **Authorized Officer, Indian Bank**

Branch: 10223, Karol Bagh New Delhi 110005,
Email: karolbagh@indianbank.co.in
Ph: 011-28755821 / 28755827

POSSESSION NOTICE
 (Under Section 13(4) of Securitization Act, 2002 read with rule 8 of Security Interest (Enforcement) Rules 2002 for immovable property)

Whereas, The undersigned being the Authorized Officer of Indian Bank, under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after referred as "said Act") and in exercise of the power conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, (herein after referred as "said rules"), issued a demand notice dated 20.05.2023 calling upon the borrowers & Guarantors:- Borrower: M/s Gyan Sagar Textiles, X4002-Ground Floor, Shop No.8 & 11, Shanti Mohalla, Gandhi Nagar, Delhi-110051 and also Mr. Ravinder Jain (Proprietor), 163/1B, Gali No 17, West Azad Nagar, Krishna Nagar, New Delhi-110031

Guarantor: Mrs Sarita Jain w/o Ravinder Jain, 163/1B, Gali No 17, West Azad Nagar, Krishna Nagar, New Delhi-110051
 to repay the amount mentioned in the notice being Rs. 2,36,59,610/- (Rupees Two crore thirty six lakhs fifty nine thousand six hundred ten only) due and outstanding as on 20.05.2023 along with further interest, cost, expenses & other charges thereon within 60 days from the date of receipt of the said notice due in the Loan Account Nos. 50302573807, 58001089499, 7007371648, 7007372494 availed by M/s Gyan Sagar Textiles Prop: Ravinder Jain

Facility	Book Balance Rs.	Interest from 31.03.2023 to 20.05.2023	Total Rs.
OCC-50302573807	Rs.9996065	372672	10368737
WCTL-7007371648	2809557	84037	2893654
GECLS-58001089499	9213933	283855	9497788
FITL-7007372494	865549	3382	899431

The borrowers/ guarantors/ mortgagors have failed to discharge his/ their liability/ to repay the amount within the period specified in the aforesaid notice and therefore this notice is hereby given to the borrowers/ guarantors/ Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/ her under section 13(4) of the said Act read with rule 8 of the said rules on this 2nd Day of August of the year 2023.

The borrowers/ guarantors/ mortgagors in particular and the public in general are hereby cautioned not to deal with the property mentioned here under and any dealing with the said property will be subject to the charge of the Indian Bank, Karol Bagh branch, for loan amount of Rs. 2,36,59,610/- (Rupees Two crore thirty six lakhs fifty nine thousand six hundred ten only) due and outstanding as on 20.05.2023 along with further interest, costs, expenses & other charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

IMMOVABLE ASSETS

1. All that part and parcel of the property Situated at Private shop No 8 & 11, Ground floor, Property No X4002, out of Kharsa No 35, Gali No 14, Shanti Mohalla, Gandhi Nagar, Village Ghindoli, Shahdara, New Delhi 110031. Bounded by the following : North- Common Gallery, East- Other's Shop, Shop No 14, West- Other's Shop

2. Property No 207/2-B, 2nd Floor, Plot No 135, Kharsa No 1405/1068/511/1-2, Village Chandravalli/Shahdara, Bholanath Nagar, Shahdara, New Delhi 110032, Bounded by the following: North - Other's Property No 207/2-C, East - Gali No 8, South - Other's Property No. 207/2-A, West - Gali No 9

MOVABLE ASSETS

Hypothecation of all current assets and book debts of the firm M/s Gyan Sagar Textiles at Shop No 8 & 11, X-4002, Shanti Market, Shanti Mohalla, Gandhi Nagar, Shahdara, New Delhi 110031.

Date: 02-08-2023 Place: New Delhi **Authorized Officer, Indian Bank**

PAHARGANJ, NEW DELHI
1855, Wazir Singh Street, Chuna Mandi Paharganj
Ph: (011) 40046202, E-mail: P513@indianbank.co.in

APPENDIX - IV (Rule-8(1)) POSSESSION NOTICE (for immovable property)
 Whereas, the undersigned being the authorised officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 24.05.2023 calling upon the borrower M/s Bahadur Chand Kishan Lal, having account with our Paharganj Branch to repay the amount mentioned in the notice being Rs. 63,10,395/- (in words Sixty Three Lakhs Ten Thousand Three Hundred Ninety Five rupees only) and interest thereon from 24.05.2023 till date of repayment within 60 days from the date of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 03rd day of August of the year 2023

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount Rs. 63,10,395/- as on 24.05.2023 with further interest, costs, charges and expenses thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgaged assets

Property No H-29, Block -H, Sector -41, NOIDA, Gautam Budh Nagar, U.P. in the name of Mr. Krishan Lal Bhutani, and bounded as : North - Plot No H-30, Sector 41, South - Plot No H-28, Sector 41, East - Plot No H-17, Sector 41, West - 9.0 Mtrs wide road

Date: 03-08-2023, Place: Delhi **Authorized Officer, Indian Bank**

Form No.5
DEBTS RECOVERY TRIBUNAL
 600/1, University Road near Hanuman Setu Mandir, Lucknow
 (Areas of Jurisdiction: Part of Uttar Pradesh)
SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION
O.A. No. 874 of 2022 Dated :- 25.05.2023
 (Summons to defendant under Section 19(4) of the Recovery of Debts Due to Banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal Procedure Rules 1993)
HDFC BANK LIMITEDApplicant
VersusDefendant
Sarvangik Infra Private Limited & Ors.
To, 1. SARVANGIK INFRA PRIVATE LIMITED Through its Directors, H -39, Sector Delta-2, Greater Noida, Gautam Budh Nagar-201306, U.P. 2. MR. DINESH KUMAR S/o Shri Bhim Singh H-39, Sector Delta-2, Greater Noida, Gautam Budh Nagar-201306, U.P. 3. MRS. ANITA KU MART W/o Shri Dinesh Kumar, H -39, Sector Delta-2, Greater Noida, Gautam Budh Nagar-201306, U.P.
DEFENDANTS
 In the above noted application, you are required to file reply/evidence in Paper Book form in two sets along with documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 15.12.2023 at 10.30 A.M. failing which the application shall be heard-a 0 decided in your absence.
Registrar Debts Recovery Tribunal Lucknow

Corrigendum
 In the Unaudited Financial Results of M/s. ABM International Ltd. which was published on 06.08.2023, where all the figures of "Items that will be reclassified to profit or loss" and "Total other Comprehensive Income / (Loss) for the period" of "Year ended 31.03.2023 (Audited)" under "Standalone & Consolidated" should read "38.11" instead of 0.00. The error is regretted.

Form No. 3 [See Regulation-15 (1) (a)]/16(3)]
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) 1st Floor SCO 33-34-35 Sector-17 A, Chandigarh(Additional Space allotted on 3rd & 4th Floor also)
 Summons under sub-section(4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Case No.: OA/711/2022 Exh. No.: 17262
HDFC BANK Vs CROWN ENTERPRISES AND OTHERS.
 To, (1) Crown Enterprises And Others, DIW/S/O- Sh Ashish Mittal Flat No 4 Flat No 404 Ghs 17 The Amazing Raj Village CGHS 17 Sector 2 Ballabgarh Faridabad, Haryana
 (2) Ashish Mittal S/o Sh Ashok Mittal Flat No 404 GHS 17 Sector 2 Ballabgarh Faridabad, Haryana
 (3) Ashok Mittal S/o Sh Om Parkash Mittal Flat No 404 GHS 17 Sector 2 Ballabgarh Faridabad, Haryana
 (4) Manju Transport Through Its Prop. Sh. Ashok Mittal Flat No 404, GHS 17, Sector-2, Ballabgarh, faridabad-121004
 (5) Prachi Gupta D/o Sh. Manoj Kumar Gupta Flat No 4, Flat No 404, GHS 17, The Mazing Raj Villas, CGHS-17 Sector 2, Ballabgarh Faridabad, Haryana

SUMMONS
 Whereas As, OA/711/2022 was listed before Hon'ble Presiding Officer/Registrar on 10/03/2023. Whereas this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 9341973.35/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you the defendants are directed as under - (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other, assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11/08/2023, at 10:30 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date : 19/04/2023.
 Signature of the Officer Authorised to issue summons

FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CORNERSTONE SECURITIES LIMITED

No.	Name of Corporate Person	16/06/1995
1.	Name of Corporate Person	16/06/1995
2.	Date of Incorporation of Corporate Person	RoC-Delhi
3.	Authority under which Corporate Person is incorporated/ Registered	U74899DL1995PLC069850
4.	Corporate identity number / limited liability identity number of Corporate Person	C-18, Green Park Main, New Delhi - 110016
5.	Address of the registered Office and Principal office (if any) of Corporate Person	07.08.2023
6.	Liquidation commencement date of Corporate Person	Jitender Arora
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Address: Office No. 209-211A, 2nd Floor, H-17/18, Laxmi Palace, Laxmi Nagar, Vikas Marg, Delhi - 110092 (Near Metro Pillar No. 35) Email: CSL.LIQUIDATION@GMAIL.COM Phone: 9811505059 Regn. No.: IBB/PA-002/IP-N00305/2017-18/10863
8.	Last date for submission of claims	05.09.2023

Notice is hereby given that the CORNERSTONE SECURITIES LIMITED has commenced voluntary liquidation on 07.08.2023. The stakeholders of CORNERSTONE SECURITIES LIMITED are hereby called upon to submit a proof of their claims, on or before 05.09.2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Date: 07.08.2023 **Jitender Arora**
Place: New Delhi **Liquidator, Cornerstone Securities Limited**
Regn. No.: IBB/PA-002/IP-N00305/2017-18/10863 | AFA Valid upto: 18/12/2023

M.K. EXIM (INDIA) LIMITED
 CIN: L63040RJ1992PLC007111
 Registered Office: G/1/150, Garment Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur -302022, Raj.
 Phone: 0141-3937500, 3937501, Fax: +91-141-3937502
 E-mail: compliance@mkexim.com Web-Site: www.mkexim.com

NOTICE OF AGM AND E-VOTING INFORMATION

Notice is hereby given that the 31st AGM of the members of the Company will be held on **Tuesday, 05th September, 2023** at 11:00 A.M. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 read with various circulars of Ministry of Corporate Affairs and SEBI, issued from time to time, to transact the ordinary and special business as mention in the notice together with explanatory statement under Section 102 of the Companies Act, 2013. Members participating through the VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act 2013. The shareholders are hereby informed that the company has sent the notice of the AGM and the standalone and consolidated financial statements for the financial year 2022-23 along with Board's Report, Auditors' Report and other documents required to be attach thereto on 07.08.2023, to their registered e-mail address registered with the company or D.P. or R.T.A. as the case may be. The aforesaid documents are also available on the company's website at www.mkexim.com and BSE website.

BOOK CLOSURE
 Pursuant to Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies Management and Administration Rules, 2014, the Register of Members and Shares Transfer Book of the company will remain closed from 30.08.2023 to 05.09.2023 (Both days inclusive).

E-VOTING
 Pursuant to Section 108 of the Companies Act, 2013 and read with rule 20 of the Companies Management and Administration Rules, 2014 and Regulation 44 of the SEBI (Listing Obligation and Disclosure Requirement) Regulation, 2015 and SS-2 of General Meeting, the company is providing e-voting facility to its shareholders to cast their vote using an e-voting system in respect of all business to be transacted at the AGM through CDLS on all resolution set forth in the notice. Further shareholders are requested to take the note of the following:-

- The remote e-voting period commence on 02.09.2023 at 09:00 A.M. and end on 04.09.2023 at 5:00 P.M. thereafter the remote e-voting facility shall be disable by CDLS for voting.
- The cut-off date for the purpose of e-voting is 29.08.2023.
- The facility for e-voting during the meeting shall be made available to only those shareholders whose name are recorded in register of member or in the register of beneficiary owner maintain by depositories as on the cut-off date i.e. 29.08.2023.
- Investors who became members of the Company after the dispatch of the Notice and holds the shares as on the cut-off date i.e. 29.08.2023 are requested to send the written / email communication to the Company at beata@mkexim.com by mentioning their Folio No./ DP ID and Client ID to obtain the Login-ID and Password for e-voting.
- Those shareholders who have not casted their vote electronically may cast their vote during the Annual General Meeting through VC.
- The Shareholders, who have cast their vote by e-voting prior to the meeting, may attend the meeting through VC but shall not be entitled to cast their vote again at the meeting.
- For electronic voting instruction shareholder may go through the instruction in the notice of meeting.
- Ms. Anshu Parikh, Proprietor of M/s. Anshu Parikh & Associates, Practicing Company Secretary has been appointed as the Scrutinizer for the e-voting process in a fair and transparent manner.
- If you have any queries or issues regarding attending AGM & e-Voting from the CDLS e-Voting System, you can write an email helpdesk.voting@cdslindia.com or contact at 022-23058738 and 022-23058542/43.
- Please keep your updated email id registered with the Company/RTA/your Depository Participant to receive timely communication.

For M.K.Exim (India) Limited
Sd/-
Babu Lal Sharma
Company Secretary
Date: 07.08.2023
Place: Jaipur

NEELKANTH ROCK-MINERALS LIMITED
 CIN: L14219RJ1988PLC062162
 Registered Office: Flat No. 606, Scheme Chhapasani Jagir, Kharsa No. 175/74, plot No. 15/16 Jodhpur, Rajasthan-342001
 E-mail ID: info@neelrock.com; Tel: +0291-2631839
NOTICE
 Pursuant to Regulation 47 read with Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, Notice is hereby given that a meeting of Board of Directors of the Company is scheduled to be held on Monday 14th August, 2023 at the Registered Office at Flat No. 606, Scheme Chhapasani Jagir, Kharsa No. 175/74, plot No. 15/16 Jodhpur, Rajasthan - 342001, inter alia, to consider the Un-Audited Financial Results of the Company for the quarter ended 30th June, 2023.
By Order Of The Board
For Neelkanth Rock-Minerals Limited
Sd/-
Norant Kaur
Managing Director
Date: 07.08.2023
Place: Jodhpur

Form No INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
 Advertisement to be published in the newspaper for change of registered Office of the company from one state to another
 In the matter of Sub Section 4 of Section 13 of Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
 AND
 In the matter of "GOLDEN GALAXY HOTELS AND RESORTS PRIVATE LIMITED (Formerly Known as Mahavir Stone Crushing Private Limited) Having its Registered Office at 55, 2nd Floor, Lane No. 2, Westend Marg Sadiullajab, Near Saket Metro Station New Delhi 110030
Applicant Company/Petitioner
 Notice is hereby given to the General Public that the company proposes to make application before the Regional Director, Northern Region, New Delhi (Central Government) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 24th July 2023 for amending clause ii of the Memorandum of Association to shift its registered office from 'National Capital Territory of Delhi' to 'State of Haryana' (within the Jurisdiction of existing Registrar of Companies, NCT of Delhi & Haryana).
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may either on MCA-21 Portal (www.mca.gov.in) by filing investor complaint form or deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within Fourteen days from the date of publication of this notice with a copy of the objections to the applicant company at its registered office at the address mentioned below:
 55, 2nd Floor, Lane No. 2, Westend Marg Sadiullajab, Near Saket Metro Station New Delhi 110030
 On Behalf of the Board For GOLDEN GALAXY HOTELS AND RESORTS PRIVATE LIMITED (Formerly Known as Mahavir Stone Crushing Private Limited) Sd/- HIMANSHU BHATIA Managing Director DIN: 03524481 R/O: House No. 38, Sector-9, Faridabad, Haryana-121006
Place: New Delhi
Date: 07.08.2023

Can Fin Homes Ltd.
 INCORPORATED IN INDIA
 1ST FLOOR, SCO 2 SECTOR 9, HUDA MARKET KARNAL-HARYANA-132001, TEL.: 0184-2231555, 7625079210
 E-mail : karnal@canfinhomes.com, CIN:L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules).

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notices (as per the provisions of Rule 3 (1). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act. As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Sr. No.	Name of Borrowers/Guarantors with address	Date of Demand Notice	Amount claimed as per Demand Notice*	Description of the Secured Asset	Date of NPA
1.	Borrower: Mr. Rajeev Aggarwal, s/o Nathu Ram Co-Borrower: Mrs. Bemla w/o Nathu Ram Guarantor: Mr. Bahdur Singh s/o Ishwar	01.08.2023	Rs. 7,42,854/-	All parts and parcel of land situated at KHEWAT NO. 1183, KITTE 11 RAKBA 62 KANAL 15 MARLE ITS 422/125000 VILLAGE NISSING, GALLURPOUR ROAD BVE PASS TEHSIL AND DISTRICT KARNAL (HR)-132024 measuring 126 sq yards and construction thereon.	29.07.2023
2.	Borrower: Mr. Rajesh Kumar s/o Om Parkash Co-Borrower: Rekha w/o Rajesh Kumar Guarantor: Mr. Subhash Kumar s/o Ghansi Ram	01.08.2023	Rs. 8,34,277/-	All parts and parcel of land situated at H.No. 3074, Property ID No. 104C3253U26, Gali No. 9, Shiv Colony, Near Kheda Tehsil and District Karnal, Haryana-132001 measuring 75.00 sq yards and construction thereon	29.07.2023
3.	Borrower: Mrs. Veena w/o Ramesh Chand Co-Borrower: Mr. Jitender Bhardwaj s/o Ramesh Chand Guarantor: Mr. Manush s/o Surinder Singh	01.08.2023	Rs. 2,17,323/-	All parts and parcel of land situated at H.No.112 On Property ID No. PANW03/B073/0339 situated at Waka Patti Insar, New Bhagat Nagar, Near Gurudwara Sahib, Ward No. 6 Panipat, Haryana - 132103 measuring 70.00 sq yards and construction thereon	29.07.2023

* Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment.

You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13 (8) of the Act, in respect of time available to them to redeem the secured assets

Date: 07.08.2023
Place: Karnal

-----Sd-----
Authorised Officer,
Can Fin Homes Ltd.

केनरा बैंक Canara Bank
 (A Department of India Undertaking)
 [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the Authorised officer of the CANARA BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 to 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession to the property describe herein blow in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK for the amounts and interest thereon. The borrowers attentions in invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem to secured asset. Details of properties where possession had been taken as follows:

Borrower/Guarantor	
Shri. AmanAgarwal, S/O Arun Kumar Agarwal, R/O - Mahajan Basti, Gajraula, Tehsil - Dhanaura, District - Amroha, Uttar Pradesh - 244235 and the Guarantors Smt. Sadhna Agarwal, W/O Arun Kumar Agarwal, R/O - SunaroliGali, Mahajan Basti Gajraula, Tehsil - Dhanaura, District - Amroha, Uttar Pradesh - 244235, and Dilsand, S/O SattarHussain, Mohalla - Jalnagar, Gajraula, Tehsil - Dhanaura, District - Amroha, Uttar Pradesh - 244235	Residential House measuring area 142.02 Square Metres situated at MohallaMahajan Basti, Gajraula, Tehsil Dhanaura, Dist-Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Babita, W/O Lakhn Singh, S/O Sumesh Chandra Tyagi, Village - Daurara, Post - Rehra, Tehsil - Hasanpur, District - Amroha, Uttar Pradesh - 244255
Smt. Babita, W/O Lakhn Singh, Mohalla - Laxmi Nagar, Near P.N.B. Bank, Delhi Road, Gajraula, Tehsil - Dhanaura, District - Amroha, Uttar Pradesh - 244235 and Lakhn Singh, S/O Indra Singh, Mohalla - Laxmi Nagar, Near P.N.B. Bank, Delhi Road, Gajraula, Tehsil - Dhanaura, District - Amroha, Uttar Pradesh - 244235 and the Guarantor Sharad Kumar, S/O Sumesh Chandra Tyagi, Village - Daurara, Post - Rehra, Tehsil - Hasanpur, District - Amroha, Uttar Pradesh - 244255	Residential House measuring area 142.02 Square Metres situated at MohallaMahajan Basti, Gajraula, Tehsil Dhanaura, Dist-Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Babita, W/O Lakhn Singh, S/O Sumesh Chandra Tyagi, Village - Daurara, Post - Rehra, Tehsil - Hasanpur, District - Amroha, Uttar Pradesh - 244255
M/s T R Saini Iron Store, Prop. Shri Chandra Prakash Saini, S/o Shri Tula Ram, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura and District Amroha, Uttar Pradesh, Shri Chandra Prakash Saini, S/o Shri Chandra Prakash Saini, R/o Village ShehvezpurGurjar, Tehsil Dhanaura and DistrictAmroha, Uttar Pradesh-244231 and the Guarantor Smt Sunita Saini, W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura and DistrictAmroha, Uttar Pradesh-244231 and Smt. Suman Saini, W/o Shri Neeraj Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura and District Amroha, Uttar Pradesh-244231	Residential Property/Plot measuring area 204.00 SQ. Metres, situated at MohallaMahajan Basti, Gajraula, Tehsil Dhanaura, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gurjar, Tehsil Dhanaura, District Amroha, U.P.-244231. Sale deed registered on 16-01-2018, at Sub-Registrar Office Dhanaura. Smt. Suman Saini W/o Shri Chandra Prakash Saini, R/o Village Shehvezpur Gur

सार्वजनिक घोषणा कार्नास्टोन सिक्वोरिटीज लिमिटेड (भारतीय विवाला और ऋण शोध अडमता चौड) (स्वैच्छिक परिसमापन प्रक्रिया) नियिनयम, 2017 के नियिनयम 14 के अधीन)	
कार्नास्टोन सिक्वोरिटीज लिमिटेड के हितधारकों के ध्यानार्थ	कार्नास्टोन सिक्वोरिटीज लिमिटेड
1. कॉर्पोरेट व्यक्ति का नाम	16 जुन, 1995
2. कॉर्पोरेट व्यक्ति के नियनन की तिथि	रंजित्पूरा ऑफि कम्पनीज—दिल्ली
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति नियमित / पंजीकृत है	U74899DL1995PLC06865
4. कॉर्पोरेट पहचान संख्या / सीमांत देयता पहचान कॉर्पोरेट लोगों की संख्या	सी—18, घीन पार्क मेन, नई दिल्ली — 110016
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रमाण कार्यालय (यदि कोई हो तो) का पता	07 अगस्त 2023
6. कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863
7. परिसमापक का नाम, पता, ई—मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	05 सितंबर 2023 जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863
8. द्वारा जमा करने की अनतिम तिथि	05 सितंबर 2023 जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863
9. कार्नास्टोन सिक्वोरिटीज लिमिटेड के हितधारकों को एतद्द्वारा जमा करने के समुच्च उल्लिखित पत्र पर परिसमापक के पास 05 सितंबर 2023 को इससे पूर्व अपने दायरे में प्रमाण जमा करने के लिए कहा जाता है।	जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863
10. द्वारा के एजी अथवा ग्रामक प्रमाण की प्रस्तुति दंडनीय होगी।	जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863
11. द्वारा के एजी अथवा ग्रामक प्रमाण की प्रस्तुति दंडनीय होगी।	जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863
12. द्वारा के एजी अथवा ग्रामक प्रमाण की प्रस्तुति दंडनीय होगी।	जितेंद्र अरोडा पता : कार्यालय सं. 209—211ए, दूसरी मंजिल, एच—17 / 18, लक्ष्मी पैलेस, लक्ष्मी नगर, विकासार्क नगर, दिल्ली— 110092 (मेट्रो पार्क नंबर 35 के पास) ईमेल : CSLIQUIDATION@GMAIL.COM टेलीफोन : 9811550509 पंजी. सं:-IBBI/PA-002/IP-N00305/2017-18/10863

GOGIA CAPITAL SERVICES LIMITED
Regd. Off.: The Capital Court, 6th Floor, Old Palme Marg, Munirka,
New Delhi - 110 067
E-mail: compliance@gogiacap.com; www.gogiicap.com,
CIN: L74899DL1994PLC059674

Corrigendum to 29th Annual Report for the FY 2022-2023

This Corrigendum is being issued with reference to our submission of 29th Annual Report under regulation 34(1) of SEBI (LODR), 2015 on 06th July, 2023.

We have noticed typographical errors in the Report on Secretarial Audit (on page number 2 and 22 of the Annual Report). On page number 2 and 18, we had inadvertently mentioned name of Secretarial Auditor as 'M/s Manish K and Associates, (Practising Company Secretaries)' (who have issued Annual Secretarial Compliance Certificate Under Regulation 24A of SEBI(LODR) Regulations, 2015) instead of M/s. Richa Dhaniya and Company (Practising Company Secretaries). Consequently, on Page No. 23 and 24, we had inadvertently mentioned name and UDIN of said auditor who had issued Annual Secretarial Compliance Certificate Under Regulation 24A of SEBI (LODR) Regulations, 2015) in place of our Secretarial Auditor namely M/s. Richa Dhaniya and Company (Practising Company Secretaries).

It may be noted that the error is a typographical error and it does not impact the financial statements of the company in any manner. As soon as the typographical errors were noticed, necessary rectifications have been promptly executed.

The updated Annual Report shall be available on the website of the Company at www.gogiicap.com at 'Investor Relations' under 'Annual Reports'.

For Gogia Capital Services Limited
Sd/-
Satish Gogia
Managing Director
(DIN: 00932987)

Place: Delhi
Date: 07.08.2023

प्रपत्र सं. आईएनसी-25ए
सार्वजनिक कम्पनी का प्राइवेट कम्पनी में रूपांतरण
के लिए समाचार पत्र में प्रकाशन के लिये विज्ञापन
क्षेत्रीय निदेशक, कॉपोरेट कार्य मंत्रालय, उरी क्षेत्र, नई दिल्ली के समक्ष
कम्पनी अधिनियम, 2013, कम्पनी अधिनियम, 2013 की धारा 14 तथा कम्पनी
(निगमन) नियमावली, 2014 के नियम 41 के मागले में
तथा

मै. यू एस बी फाइनेंसियल कॉर्पोरेशन लिमिटेड जिसका पंजीकृत कार्यालय 515, चोखानी स्वर्गौर, सेक्टर-18, नोएडा, गौतमबुध नगर, उत्तर प्रदेश-201301 में है, के मामले में आवेदक

एकदम आजीवन कंपनी को सुनिश्चित किया जाता है कि वह कम्पनी उपरोक्त निम्नामाली के साथ पॉलिटिक्स और प्रशासन, 2013 की धारा 14 या जंगलों के क्षेत्र में कर के पास एक आवेदन करने पर लिये इच्छुक है तथा ऐसे रूपान्तरण को प्रभावी करने के लिये कम्पनी को सक्षम बनाने के लिए 29 जुलाई, 2012) को आयोजित अध्यागमन आसपास मैं पहिली विषयगत प्रस्ताव के अनुसार कंपनी को एक प्राइवेट लिमिटेड कंपनी में रूपान्तरित करने के लिए इच्छुक है।

कंपनी की स्थिति में इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे उसके ऊपर वर्णित पत्र पर पंजीकृत व्यक्तियों में आवेदन करने वाली उसकी एक प्रति के साथ इस सूचना के प्रकारांत को लिखि से चौहद दिने में भीतर आवेदन हित को प्रकृति तथा आपत्ति के कारणों का खलेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र के कार्यालय : वी-2 विंग, 2 तालाक, प. दीना दामोदर अन्धविद् भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करेंगे यांना काफी या पंजीकृत करने से भेजें।

ए एस सी फाइनांसियल कॉर्पोरेशन लिमिटेड के लिये तथा उसकी ओर से नवीन कुमार गुप्ता (निदेशक) DIN:00294881 स्थान : 7.8.2023 स्थान : नोएडा	पंजीकृत कार्यालय का सम्पूर्ण पता: \$15, चौखाना स्वर्कार, सेक्टर-7 नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश-201301
--	---

"IMPORTANT"

Whilst care is taken prior to acceptance or advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

ੴ ਸਤਿ ਨਾਮੁ ॥
ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ
 (ਭਾਰਤ ਸਰਕਾਰ ਦਾ ਉਪਕਰਮ)
Where serve

SBI

आईटी - ईपे एवं पीजी विभाग, एसबीआईआईटीसी, बेलपुरा, सेक्टर 11,
सी सी डी बेलपुरा, नवी मुंबई - 400614

उपलब्ध करवाने हेतु सेवा प्रदाता की नियुक्ति के लिए प्रस्ताव का अनुरोध (आरएफपी)

“स्टेट बैंक डेवित और प्रीमिड कार्ड के लिए एक्सेस कंट्रोल सर्वर (एसीएस) या जारीकर्ता प्रमाणीकरण सर्वर (आईएसएस) सेवाएं”

भारतीय स्टेट बैंक ने स्टेट बैंक डेवित और प्रीमिड कार्ड के लिए एक्सेस कंट्रोल सर्वर (एसीएस) या जारीकर्ता प्रमाणीकरण सर्वर (आईएसएस) सेवाएं उपलब्ध करवाने हेतु सेवा प्रदाता की नियुक्ति के लिए एक “प्रस्ताव का अनुरोध” जारी किया है। कृपया बैंक की वेबसाइट <https://bank.sbi> पर “प्रयोजनार्थ न्यूज” देखें। इच्छुक आवेदक अपने प्रत्युत्तर अधोहस्ताक्षरकर्ता को दिनांक 31.08.2023 को समय 06:00 बजे तक या उससे पहले जमा कर सकते हैं।

स्थान: नवी मुंबई **हस्ताक्षर/-**

दिनांक: 08.08.2023 **उप- महाप्रबंधक (आईटी-ईपे एवं पीजी)**


ईजी ट्रिप एल
सीआईएन: L63090D
पंजीकृत कार्यालय : २२३, एफ आई ई, पटवर्धन
वेबसाइट : www.EaseMyTrip.com | ईमेल : info@easemytrip.com

[illegible]

पंजाब नैशनल बैंक  **punjabnationalbank**
 पंजीयित संस्था | The State of Punjab
सामान्य सेवाएं प्रदान प्रमाण, प्रधान कार्यालय
प्लॉट संख्या-4, सेक्टर 10, हाफा, नई दिल्ली - 110075

ई-निविदा सूचना

कुर्सियों की मरम्मत, मंच के नवीनीकरण, दीवार पैन्टिंग और कालीन के प्रतिस्थापन के साथ-साथ स्टाफ ट्रेनिंग कॉलेज दिल्ली में विविध सिविल मरम्मत कार्य सहित ऑडिटोरियम के नवीनीकरण के कार्य के लिए परा ठेकेदारों से ऑनलाइन बोलीया आमंत्रित की जाती हैं।

परिचोजना की अनुमानित लागत लगभग ₹51 लाख (जीएसटी सहित) है। निविदा डाउनलोड करने, बोली तैयार करने और हेश जमा करने की अंतिम तिथि और समय 22 अगस्त 2023, 1700 बजे तक है।

विवरण के लिए, हमारी वेबसाइट <https://etender.pnbnbl.in> पर जाएँ

उपरोक्त कार्य के संबंध में कोई भी शुद्धित्र/स्थीकरण केवल वेबसाइट <https://pnbindia.in> और <https://etender.pnbnbl.in> पर जारी किया जाएगा, जिसे नियमित रूप से देखा जा सकता है।

मुख्य प्रबंधक – सिविल

 **EasemyTrip**
L2008PLC179041
गंज इंडस्ट्रियल एरिया, दिल्ली ११००९२ इंडिया
E-mail : emt.secretarial@easemytrip.com

ट की सूचना

म. २०१४ (संव्ययी रूप से "अधिनियम"), सेबी (सूचीबद्धता दाखिल और प्रकटीकरण प्रावधान और अन्य लाघू प्रावधानों के अनुसार) २०१२, ("लिटिंग रेगुलेशन"), भारत और अधिनियम, यदि कोई हो, जिसमें किसी भी वैधानिक संशोधन (संशोधन) या कुछ ("कंपनी") केवल इलेक्ट्रॉनिक वोटिंग ("ई-वोटिंग / रिमोट ई-वोटिंग") के माध्यम प्रस्ताव पारित करके अपने सदस्यों से अनुमोदन माग रही है।

रा जारी दिशानिर्देशों के अनुसार, सामान्य परिपत्र संख्या १४ / २०२०, १९ / २०२०, १९ / २०२२ दिनांक ८ अप्रैल २०२०, १३ अप्रैल २०२०, १५ जून २०२०, २८ सितम्बर २०२२ और २८ दिसम्बर, २०२२ और कॉर्पोरेट मामलों के मंत्रालय द्वारा जारी कोई अन्य व साथ रिमोट ई-वोटिंग के संबंध में निर्देशों के साथ ईमेल के माध्यम से उन सभी ए। ए। नमसंके के साथ पंजीकृत है। केफिन टेक्नोलॉजीज लिमिटेड ("KFIN" या जिनके नाम शुक्रवार, ०४ अगस्त, २०२३ ("कट-ऑफ डेट") के सदस्यों के तो गया है। एक व्यक्ति जो कट-ऑफ तिथि के अनुसार सदस्य नहीं है, उसे तदनुसार

लिटेंट फॉर्म और प्री-पेंड बिजनेस लिफाफे के साथ पोस्टल बिलेट नोटिस की भीतिक कंपनी सहमति और असहमति केवल ई-वोटिंग प्रणाली के माध्यम से संप्रेषित करनी

(सटी) शुरू होगी और बुधवार ०६ सितंबर, २०२३ को शाम ५:०० बजे समाप्त होगी। ए। इसके बाद मतदान के लिए केफिनेटक द्वारा ई-वोटिंग मॉड्यूल को निष्क्रिय कर जाणी।

दस्यों के रजिस्टर में या डिपॉजिटरी द्वारा बनाए गए लामार्थी मालिकों के रजिस्टर में

यम से पोस्टल बिलेट के संचालन के लिए संवीक्षक के रूप में श्रीमती मनीषा गुप्ता एसएड के मालिक, प्रैक्टिसिंग कंपनी सेक्रेटरी, नई दिल्ली को, को नियुक्त किया है

से पहले कंपनी के कॉर्पोरेट कार्यालय में अध्यक्ष या उनके द्वारा इस संबंध में अधिकृत नि रिपोर्ट को कंपनी की वेबसाइट और केफिनेटक की वेबसाइट पर रखा जाएगा और

कृपया नीचे दिए गए निर्देशों का पालन कर सकते हैं:

की स्कैन की गई कॉपी (आगे और पीछे), पैन (स्व-सत्यापित) पैन कार्ड की (कॉपी), ईमेल emt.secretarial@easemytrip.com and / or RTA ईमेल at

डिपॉजिटरी पार्टिसिपेंट (डीपी) के साथ अपडेट करें।

को सक्षम करने के लिए यूजर आईडी और पासवर्ड के साथ नोटिस और ई-वोटिंग inward.ris@kfintech.com पर लिख सकते हैं।

की वेबसाइट (www.easemytrip.com), स्टॉक एक्सचेंज की वेबसाइट जाता यानी केफिन टेक्नोलॉजीज प्राइवेट लिमिटेड ("केफिनेटक") वेबसाइट

न या समस्या है, तो आप evoting@kfintech.com पर ईमेल लिख सकते हैं

म से मतदान की सुविधा से जुड़ी सभी शिकायतों को श्री उमेश पांडे, प्रबंधक केफिन जेला, मानसगढ़, सेरिलिंगमपल्ली मंडल, हैदराबाद - ५०० ०३२ तेलंगाना को

ईजी ट्रिप प्लानर्स लिमिटेड
एस डी/-
प्रियंका तिवारी
समूह कंपनी सचिव और मुख्य अनुपालन अधिकारी

कब्जा सूचना
(अदालत सम्पत्ति हेतु) नियम 8(1) देखें)

जबकि अयोध्यास्थानीय ने विविध परिसरों/संपत्तियों के प्रतिभूतिपत्रों एवं पूर्वनिर्णय तथा प्रतिभूति हित अधिनियम 2002 के प्रवर्तन के अधीन **बैक ऑफ़ बड़ौदा**, का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (पूर्ववर्तन) निगमावली 2002 के नियम 3 के साथ पठित धारा 13(1) के अधीन प्रदत्त शक्तियों के अंतर्गत कर्जदार **मैसर्स डिस्पोज़ बाइडस इण्डिया प्राइवेट लिमिटेड** की **प्राप्त लब्ध मन्गलगीर और गार्दर मनी मोनिया भटनागर, पता: सी-373, ससस्वती विहार, पीतमपुरा, नई दिल्ली-110034 और गार्दर और बंधकधारी श्रीमती सौदा लता भटनागर पत्नी श्री अलोक भटनागर, पत्नी-152, निगम/भाग इलाहाबाद, दिल्ली-110092** को दिनांक 13.06.2022 को मांग सूचना जारी किया जा जिसमें निम्नलिखित प्रमाणित योग्य रूप **₹ 1,88,10,231.00** (एक करोड़ अठारसी लाख दस हजार दो सौ इकट्ती मात्र) दिनांक 13.06.2022 तक (दिनांक 13.06.2022 तक ब्याज सहित) और दिनांक 14.06.2022 से भविष्य का ब्याज, लागत, खर्च एवं अन्य आकस्मिक प्रभार इत्यादि सहित तक उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रतिक्रिया प्रदान करने को कहा गया था।

ऋणधारक/गार्दर/सौदा का भुगतान करने में असमर्थ हो गये है, इसलिए एतद्वारा ऋणधारक/गार्दर तथा आम जनाओं को सूचित किया जाता है कि अयोध्यास्थानीय ने इसमें नीचे वर्णित सभी प्रकार की सौंपीक कब्जा, उदाहरण अधिनियम की धारा 13(4), उक्त नियम 8 के साथ पठित के अधीन उन्हें प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत **05.08.2023** को लिया है।

विशेष रूप से ऋणधारक तथा जनसाधारण को एतद्वारा उक्त संपत्ति और ब्याजी आसित्यों के विशेष रूप से **बैक ऑफ़ बड़ौदा, जेजेएसएसआरबी, चौथा तल, राजेंद्र नगर, राजेंद्र पुर, दिल्ली-110008 के प्रभार वास्ते ₹ 1,88,10,231.00** (ए. एक करोड़ अठारसी लाख दस हजार दो सौ इकट्ती मात्र) दिनांक 13.06.2022 तक (दिनांक 13.06.2022 तक ब्याज सहित) और दिनांक 14.06.2022 से भविष्य का ब्याज, लागत, खर्च एवं अन्य आकस्मिक प्रभार इत्यादि सहित के अधीन होगा।

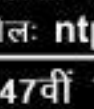
(ऋणधारक का ध्यान एतद्वारा सूचित किया जाता है कि उक्त पंधरा (8), के प्रकाशनों के अंतर्गत सुरक्षित परिसर/संपत्तियों के मूलतः करने हेतु उपलब्ध समय सीमा की और आसक्ति/संपत्ति किया जाता है।)

संपत्ति का विवरण

सम्पत्ति का वह समस्त भार एवं और जिसका क्षेत्रफल 800 वर्ग फीट, प्लॉट नं. 99, प्लॉट नं. 37, द्वितीय तल, शुभम अपार्टमेंट-2, आई.पी. एक्सटेंडर, पटपटगढ़, दिल्ली-110092 में स्थित, वह सम्पत्ति श्रीमती सौदा लता भटनागर पत्नी श्री अलोक भटनागर के नाम पर है। चौहद्दी : पूर्व में – खुला, पश्चिम में – सारता, उत्तर में – खुला, दक्षिण में – खुला

दिनांक : 05.08.2023, स्थान : नई दिल्ली

प्राधिकृत अधिकारी, बैक ऑफ़ बड़ौदा



एन टी पी सी लिमिटेड

(भारत सरकार का एक उपक्रम)

सीआईईएन: L40101DL1975G01009766 पंजीकृत कार्यालय: एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 7 इंडस्ट्रियल एरिया, लोदी रोड, नई दिल्ली-110003 फोन नं.: 011-24360959, फैक्स: 011-24360241
ई-मेल: ntppcc@ntpc.co.in वेबसाइट: www.ntpc.co.in

47वीं वार्षिक आम बैठक के संबन्ध में एनटीपीसी लिमिटेड के शेयरधारकों के लिए सूचना

- एलएड्वारा सूचित किया जाता है कि सूचना दिनांक 29 जुलाई, 2023 में वर्गित कामकाज निष्पादन के लिए कम्पनी के सदस्यों की 47वीं वार्षिक आम बैठक (एजीएम) बुधवार, 3 अगस्त, 2023 को प्राय: 10.30 बजे (आईएसटी) विडियो कॉन्फ्रेंसिंग (वीसी) /अन्य ऑनलाइन विडियो माध्यमों (ओएजीएम) के द्वारा आयोजित की जाएगी।
- कॉर्पोरेट कार्य मंत्रालय और भारतीय प्रतिभूति तथा विनियम बोर्ड द्वारा जारी किये गये लम्पु परिचयों के अनुसार, 2023 में 47वीं एजीएम की सूचना, 31 मार्च, 2023 को समाप्त वित्तीय वर्ष के लिए एलएड एवं समेकित वित्तीय विवरण, लेखापरीक्षाओं की रिपोर्ट और निदेशकों की रिपोर्ट सहित प्रकीर्णकारी रिपोर्ट कम्पनी के शेयरधारकों को उनके पंजीकृत ई-मेल पते पर ई-मेल के माध्यम से भेज दी गई है। 47वीं एजीएम की सूचना और प्रकीर्णकारी रिपोर्ट कम्पनी की वेबसाइट www.ntpc.co.in और स्टॉक एक्सचेंजों की वेबसाइटों अर्थात् www.bseindia.in एवं www.nseindia.com पर उपलब्ध है। सूचना नेगल नसिक्वोटिज डिजिटल लिमिटेड (एनएसडीएल) की ई-वोटिंग वेबसाइट <https://www.evoting.nsdl.com> पर भी उपलब्ध होगी।
- कम्पनी अधिनियम, 2013 की धारा 108 के संसाधन विधायक कम्पनी (प्रबंधन एवं प्रशासन) नियम, 2014 के नियम 20, सम्यक-समय पर यथासंशोधित और सही (सूचीयन ब्यवस्थाएं एवं प्रकटिकाएं आवश्यकताएं) विनियम, 2015 के विनियम 44 के अनुपालन में कम्पनी अपने सदस्यों को एनएसडीएल द्वारा प्रदान की गई ई-वोटिंग सेवा के माध्यम से एजीएम सूचना दिनांक 29 जुलाई, 2023 में निर्धारित प्रस्तावों पर अपना वोट इलेक्ट्रॉनिकी तरीके से दिए उन्हे सम्भव बनाते हेतु रिमोट ई-वोटिंग सुविधा प्रदान कर रही है।
- रिमोट ई-वोटिंग अवधि शनिवार, 26 अगस्त, 2023 प्राय: 9.00 बजे (आईएसटी) प्रारंभ होगी और मंगलवार, 29 अगस्त, 2023 प्राय: 5.00 बजे (आईएसटी) समाप्त होगी। उसके बाद एनएसडीएल द्वारा ई-वोटिंग मौजूकृत हटा दिया जाएगा। सदस्य द्वारा प्रस्ताव पर एक बार वोट देने के बाद सदस्य को उन्हे बाद में बदलने की गारंटी नहीं दी जाएगी। रिमोट ई-वोटिंग के लिए विस्तृत सूचनाएं /दिनांशिका एजीएम की सूचना में दिये गये हैं। कोई भी व्यक्ति जिसका नाम कट-ऑफ तिथि अर्थात् बुधवार, 23 अगस्त, 2023 को सदस्यों के रजिस्टर या डिजिटल रजिस्ट्रार द्वारा तैयार किये गये लागूग्राही चालियों के रजिस्टर में शामिल होगा, केवल वे ही रिमोट ई-वोटिंग / एजीएम में वोटों की सुविधा प्राप्त करने के हकदार होंगे।
- कोई व्यक्ति जो एजीएम की सूचना भेजे जाने के बाद लेकिन कट-ऑफ तिथि को या उससे पूर्व कम्पनी का सदस्य बनता है, वह भी एजीएम की सूचना में दिये गये रिमोट ई-वोटिंग एवं एजीएम ई-वोटिंग के निर्देशों का पालन करके अपना वोट दे सकता है।
- रिमोट ई-वोटिंग के माध्यम से अपना वोट दे चुका सदस्य भी वीसी /ओएजीएम के माध्यम से एजीएम में शामिल हो सकता है लेकिन उसे दोबारा अपना वोट देने की अनुमति नहीं होगी। सदस्यगण नोट करें कि एजीएम ई-वोटिंग की सुविधा उपलब्ध कराई जाएगी।
- निदेशक मंडल ने ई-वोटिंग तथा रिमोट ई-वोटिंग प्रक्रिया को निष्पक्ष एवं पारदर्शी तरीके से आयोजित करने के लिए भी सविन अवगाह, पार्टनर, अंबावाल एस. एड एसोसिएट्स या उनकी अनुपस्थिति में सुश्री गरिमा, पार्टनर, अग्रवाल एस. एड एसोसिएट्स, कंपनी सचिव को सवीकृत के रूप में नियुक्त किया है।
- सदस्यों से अनुरोध है कि वे एजीएम की सूचना में दिये गये रिमोट ई-वोटिंग से संबंधित दिशानिर्देशों को मनी-माति पढ़ लें। किसी भी प्रश्नाछ के लिए आप www.evoting.nsdl.com पर हेल्प सेशन के तहत उपलब्ध अवसर पूछे जाने वाले प्रश्न ("एनएसडीएल" और ई-वोटिंग प्लानर मैनुअल का अवलोकन कर सकते हैं) या सुश्री पल्लवी महाश (हरी, प्रबंधक, एनएसडीएल, सीमा लाल, ए' लिमि, ट्रेड ब्रह्म, कमला निवास कम्पाउंड, सेनापति बायपास मार्ग, लोहार परेल, मुंबई-400013, ई-मेल: evoting@nsdl.co.in, फोन: 022-48867000 / 022-24997000 से सम्पर्क कर सकते हैं।

हरित पत्र का सम्पर्क करने के लिए सचयन/सचयन निदेशों में भी तक अपना ई-मेल पता पंजीकृत नहीं किया है या जो अपना ई-मेल पता अपडेट करना चाहते हैं, उनसे अनुरोध है कि वे सही पतावार इलेक्ट्रॉनिकी माध्यम से प्राप्त करने के लिए अपने संबंधित वीसी (डिजिट वारिफा के लिए) या वॉटसप फाइड-नंशियल एंड कम्प्यूटर सर्विसेस प्रा. लि. (भौतिक धारिता के लिए) से संपर्क करें।

स्थान: नई दिल्ली
तिथि: 06.08.2023

एनटीपीसी लि. के लिए एवं उसकी ओर से
(हस्ता. /-
अरुण कुमार)
कम्पनी सचिव

ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ
(ਭਾਰਤ ਸਰਕਾਰ ਦਾ ਉਪਕਰਮ)



Punjab & Sind Bank
(A Govt. of India Undertaking)

Where service is a way of life

ई-नीलामी
(केवल ई-नीलामी
के माध्यम से विक्रय)

सी-1ए, सेक्टर-63, नोएडा
दूरभाष : 0120-4314956

08.08.2023 को 11.00 को 1.00 बजे तक अथवा उपर्युक्तों के विक्रयार्थ ई-नीलामी की आर्गनिकल सूचना

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (सरकारी/एसि) अधिनियम 2002 (2002 का सं. 54) के अंतर्गत बैंक के पास बंधकृत अचल संपत्ति का विक्रय। जबकि पंजाब एण्ड सिंध बैंक के प्राधिकृत अधिकारी ने हमारी शाखाओं के पास अनुरक्षित निम्नलिखित ऋण खातों के अंतर्गत वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (सरकारी/एसि) अधिनियम 2002 की धारा 13(2) के अंतर्गत निगट सूचना के अपगुलान में, बैंक की देखरेखियों की वजह से लिये निर्माणाखिल संपत्ति/संपत्तियों को "जेसी है जहां है आधार तथा जैसी है जो है आधार" पर बेचने के एक अधिकांश के साथ उनका अधिग्रहण किया था। विक्रय कार्यवाही, अधोहस्ताक्षरकर्ता द्वारा वेबसाइट : (<https://www.bankauctions.com>), पर उपलब्ध ई-नौमीली मंच के माध्यम से संपन्न की जा चुकी।

अचल संपत्तियों का विवरण											
क्र.	ऋणकर्ता/मार्गदर्शक तथा शाखा का नाम	संपत्ति का विवरण	अधिग्रहण	संमं सूचना	आरक्षित	धरोहर राशि जमा (धराज) राशि तथा	धराज जमा खाता विवरण	ई-नीलामी	संपत्ति निरीक्षण की	मुद्रिशील नोटी	प्राधिकृत अधिकारी

क्र.सं.	प्रस्तावित योजना	प्राप्तता	आवकियाँ	कुल लागत	उत्तरदायिता	अनुमानित लागत	अनुमानित आय	अनुमानित लाभ	अनुमानित मुद्रा		
1.	शा.का:- प्लवपुरम मेरठ उच्चारकर्ता – ललित कुमार, लक्ष्मी बागला, सुशीला देवी, अमित कुमार और भावना राणी, गारंटर्ड – सतीश कुमार	मंकान नंबर 81/2बी पुराना नंबर 228/10 गली नंबर 6 और 8 खसरा नंबर 204, 208, 194ए, 194बी और 109 का हिस्सा ग्राम खुरंगपुर उर्फ कलामपुर मेरठ उत्तर प्रदेश, सुशीला देवी, लक्ष्मी, ललित कुमार एवं अमित कुमार के नाम पर, क्षेत्रफल- 107.02 वर्ग मीटर	सांकेतिक	01.09.2022 रु. 1388365.01 दिनांक 31.08.2022 के अनुसार प्लस इस राशि पर मागी व्याज, व्यय एवं अन्य शुल्क, इत्यादि	रु. 33,35,000/- (रुपये तीस लाख पाँच सौ मात्र)	रु. 3,33,500/- (रुपये तीन लाख तैंतिश हजार पांच सौ मात्र) 07.09.2023 को 4 बजे तक	खाला सं.- 151111000000170 खाला नाम - जेऊजी मोड़डा खाता ई-नीमाई लगाथी का नाम - पंजाब एण्ड सिंधि आईएफएससी कोड - PSIB0021511	08.09.2023 को 11.00 से 01.00 बजे	21.08.2023 को 10.00 से 12.00 बजे	रु. 10,000 /- (रुपये दस हजार मात्र)	श्री अनिराध नारायण सिंह मोबाइल - 9041620625 ईमेल - avnish.singh@psb.co.in
2.	शा.का:- अछा नोएडा उच्चारकर्ता – सुभाष मिश्रा गारंटर्ड – गजेंद्र मिश्रा और कचन मिश्रा	प्लॉट नं. 302 प्रथम तल छाताधिकारी के बिना आशु अपार्टमेंट में प्लॉट नंबर सी-14ए और सी-14सी, खसरा सं. 1146 में से, गली नं. 15 हिंडन यमुना सहकारी आवास समिति लिमिटेड हिंडन विलर ग्राम बरोल सेक्टर 49 गौतम बुद्ध नगर उत्तर प्रदेश, जो सुभाष मिश्रा के नाम पर है, जिसका क्षेत्रफल- 83.61 वर्ग मीटर है।	भौतिक	06.10.2015 रु. 3254075.20/- दिनांक 06.10.2015 के अनुसार प्लस इस राशि पर मागी व्याज, व्यय एवं अन्य शुल्क, इत्यादि	रु. 23,00,000/- (रुपये तेईस लाख मात्र)	रु. 2,30,000/- (रुपये दो लाख तीस हजार मात्र) 07.09.2023 को 4 बजे तक	खाला सं.- 151111000000170 खाला नाम - जेऊजी मोड़डा खाता ई-नीमाई लगाथी का नाम - पंजाब एण्ड सिंधि आईएफएससी कोड - PSIB0021511	08.09.2023 को 11.00 से 01.00 बजे	21.08.2023 को 10.00 से 12.00 बजे	रु. 10,000 /- (रुपये दस हजार मात्र)	सुश्री आंचल नायर मोबाइल - 9896348777 ईमेल - anchal.nayar@psb.co.in
3.	शा.का:- कोशीवा गणियबाद उच्चारकर्ता – गोपाल प्रसाद और भावना गारंटर्ड – सुशील कुमार चौहान	प्लॉट नंबर जी-5 मौ तल छाताधिकारी के बिना एलआईडी बैंक साइड प्लॉट नंबर 10/4 सेक्टर-3 राजिंदर नगर साहिबाबाद गणियबाद उत्तर प्रदेश में, जो कि गोपाल प्रसाद एवं भावना के नाम पर है, जिसका क्षेत्रफल- 37.16 वर्ग मीटर है।	भौतिक	02.01.2023 रु. 11016178.76 दिनांक 31.12.2022 के अनुसार प्लस इस राशि पर मागी व्याज, व्यय एवं अन्य शुल्क, इत्यादि	रु. 17,59,500/- (रुपये महार लाख उनसठ हजार पांच सौ मात्र)	रु. 1,75,950/- (रुपये एक लाख पचाहर हजार नौ सौ पचास मात्र) 07.09.2023 को 4 बजे तक	खाला सं.- 151111000000170 खाला नाम - जेऊजी मोड़डा खाता ई-नीमाई लगाथी का नाम - पंजाब एण्ड सिंधि आईएफएससी कोड - PSIB0021511	08.09.2023 को 11.00 से 01.00 बजे	21.08.2023 को 10.00 से 12.00 बजे	रु. 10,000 /- (रुपये दस हजार मात्र)	श्री अमित रंजन मोबाइल - 9528293810 ईमेल - amit.ranjan@psb.co.in
4.	शा.का:- दिल्ली रोड मेरठ उच्चारकर्ता – सनेोज कुमार और अनामिका गारंटर्ड – सोनानी देवी	प्लॉट नंबर 53 और 55 के हिस्से पर स्थित प्लैट नंबर एस-1 द्वितीय तल शीश महल मालवीय चौक मेरठ उत्तर प्रदेश में स्थित तथा सनेोज कुमार के नाम पर है, जिसका क्षेत्रफल- 75.43 वर्ग मीटर है।	सांकेतिक	02.07.2021 रु. 3121271.76 दिनांक 01.07.2021 के अनुसार प्लस इस राशि पर मागी व्याज, व्यय एवं अन्य शुल्क, इत्यादि	रु. 25,10,000/- (रुपये पन्नीस लाख दस हजार मात्र)	रु. 2,51,000/- (रुपये दो लाख इक्क्यान हजार मात्र) 07.09.2023 को 4 बजे तक	खाला सं.- 151111000000170 खाला नाम - जेऊजी मोड़डा खाता ई-नीमाई लगाथी का नाम - पंजाब एण्ड सिंधि आईएफएससी कोड - PSIB0021511	08.09.2023 को 11.00 से 01.00 बजे	21.08.2023 को 10.00 से 12.00 बजे	रु. 10,000 /- (रुपये दस हजार मात्र)	श्री अनिराध नारायण सिंह मोबाइल - 9041620625 ईमेल - avnish.singh@psb.co.in
5.	शा.का:- ग्रेटर नोएडा अल्हा उच्चारकर्ता – जावेद और गुलशन खातून गारंटर्ड – मोह. हाकूम	प्लैट नंबर 31 /2 ऊपरी मौ तल छाताधिकारी के बिना, प्लॉट नंबर 31 विक्रम एक्सलेस ग्राम पश्चिमी परगना लोनी सहसील गणियबाद उत्तर प्रदेश में स्थित तथा जावेद और गुलशन खातून के नाम पर है, जिसका क्षेत्रफल-55.74 वर्ग मीटर है।	सांकेतिक	09.08.2021 रु. 2074163.94 दिनांक 01.08.2021 के अनुसार प्लस इस राशि पर मागी व्याज, व्यय एवं अन्य शुल्क, इत्यादि	रु. 19,55,000/- (रुपये उन्नीस लाख पचपन्न हजार मात्र)	रु. 1,95,500/- (रुपये एक लाख पिचानबे हजार पांच सौ मात्र) 07.09.2023 को 4 बजे तक	खाला सं.- 151111000000170 खाला नाम - जेऊजी मोड़डा खाता ई-नीमाई लगाथी का नाम - पंजाब एण्ड सिंधि आईएफएससी कोड - PSIR0021511	08.09.2023 को 11.00 से 01.00 बजे	21.08.2023 को 10.00 से 12.00 बजे	रु. 10,000 /- (रुपये दस हजार मात्र)	सुश्री उपमा दुरेजा मोबाइल - 9999507543 ईमेल - upma.dureja@psb.co.in

1. ई-नीलामी "जोसी है जहां है", "जोसी है जो है" आधार पर आयोजित की जा रही है।
2. प्राधिकृत अधिकारी की सलाहमता पर जहाँ सूचना के अनुसार, यहां उपलब्ध वर्णित किसी भी संघित पर कोई भारयस्तता नहीं है। हालांकि, इन्फोकू बोलीदाताओं को अपनी बोली जमा करने से पहले ऋणभारों, नीलामी पर रखी गई संघित/यों के नामाधिकार और संघित को प्रभावित करने वाले दावों/अधिकारों/बकायों के संबंध में अपनी स्वतंत्र जांच करनी चाहिए। ई-नीलामी विज्ञापन बैंक की किसी प्रविष्टद्वारा अथवा किन अधिकृत को संस्थापित नहीं करना और संस्थापित करता हुआ नहीं माना जाएगा। संघित को सभी मौजूदा और भविष्य के ऋणभारों के साथ रखा जा रहा है, चाहे वह बैंक को ज्ञात हो या अज्ञात। प्राधिकृत अधिकारी/प्रतिभूत लेनदार किसी तीसरे पक्ष के दावों/अधिकारों/बकायों के विषय किसी भी तरह उत्तरदायी नहीं होंगे।

4. इच्छुक बोलीदाता जिन्होंने ईऑक्सी भाग्य कर दी और जिन्हें लॉगिन आईडी और पासवर्ड बनाते, उनसे अपलोड करने, बोली भाग करने, ई-बोलीदाता प्रक्रिया पर प्रशिक्षण इत्यादि के संबंध में सहायता की आवश्यकता है, वे हेल्पडेस्क +91 - 72991981124, 72991981125, 72991981126, हेल्पलाइन ई-मेल आईडी, support@bankauctions.com से संपर्क कर सकते हैं और संपीठ से संबंधित किसी भी प्रश्न के लिए किसी कर्मचारी/सहायक से संपर्क कर सकते हैं और संपीठ से संबंधित किसी भी प्रश्न के लिए किसी कर्मचारी/सहायक से संपर्क कर सकते हैं।

5. केवल बैंक प्रयोक्ता (आईडी/पासवर्ड रखने वाले और एनएफओई/एनएनएनएनएन के माध्यम से ईएमएस के मूनागत की पुष्टि करनेवाले खरीदारों) ही ई-नीलामी प्रक्रिया में भाग लेने के लिए पात्र होंगे।

6. इच्छुक बोलीदाता, जिन्होंने 07-09-2023 को अपरह्न 04:00 बजे पर अपरह्न अनंतिमदातों में आईडी बनाई और पासवर्ड बनाया, वे ई-बोलीदाता प्रक्रिया में भाग लेने के लिए वे ही पात्र होंगे। उपरोक्त संघटितियों की ई-नीलामी बोलीदाताओं के बीच परस्पर बोलीदाता के माध्यम से प्रत्येक संपीठ के समूहक उत्पत्तिगत निवारित तिथि और समय पर आयोजित की जाएगी। बोलीदाता प्रत्येक संपीठ में

75 सफल होती जाहजा घोषित किया जाएगा तथा उस आयु में एक संसार इशुकनिकी के मने मे मामल मे री कियत जाएगी जो प्राधिकृत अधिकारी/परिवर्तत आधिकारिता द्वारा अनुमोदन मे अक्षेप होला।

सफल होती लागे वागै की ब्याना राशि (इशुकनी) अक्षिक्त किचि विजकी के फिर ईसी जगणी और अपसक बोली लागे सले वाली की ईएसीदा बिपास कर री जाणी। ब्याना ऊसा राशि पर अक्षिक्त होला एकरा को प्रतिक्रिया ओकरा को प्राधिकृत अधिकारी द्वारा बोली मुन्वा की सीकुति कर पर तुल्य, पहले से बुगाना की गई ईएसीदी को समायोजित करते हुये, किची मुन्वा का 25 प्रतिशत जमा करना होगा और किची मुन्वा का शेष 75 प्रतिशत किची के 15वीं दिन या उससे पहले या ऐसी विस्तारित अवधि के भीतर, जैसा कि निश्चित रूप में सहमति हुई है और केवल प्राधिकृत अधिकारी के विवेक पर निर्भर है। सफल बोलीदाता द्वारा भुगतान में चुक के मामले में, प्रस्ताव दाखल पहले ही जमा की गई राशि जिबकि कर जाएगी और संपत्ति को फिर से नीलामी में रखा जाएगा जब कुख्यात नीलामदार के पास संपत्ति/राशि के संबंध में कोई दावा/अधिकार

8. नमनविद्युत योग्य बोलोदाता (ही-नोलाई) की तारीख से पहले मेसर्स सी। इंडिया प्राइवेट लिमिटेड से ही-नोलाई पर ऑनलाइन प्रशिक्षण का लाभ उठा सकते हैं। न तो प्राधिकाृत अधिकारी/बैंक और न ही मेसर्स सी। इंडिया प्रा. लिमिटेड, किसी भी इंटरनेट नेटवर्क सम्मस्या के लिए उत्तरदायी होंगे और इच्छुक बोलोदाताओं को यह सुनिश्चित करना होगा कि ये ही-नोलाई कार्यक्रम में भाग लेने के लिए तकनीकी रूप से अच्छी तरह सुसज्जित हों।

10. प्राकृतिक अधिकारी उपचलत प्रस्ताव को स्वीकार करने को लिए बाध्य नहीं है और प्राकृतिक अधिकारी को बिना को कागज परापूर्व पक्षों की या सभी आवश्यकताओं को स्वीकार या अस्वीकार करने या ई-निलामी को स्थगित/निरस्त/समाप्त करने का पूर्ण अधिकार है।

समकालीन साहित्यिक चर्चा

दिनांक : 07-08-2023, स्थान : नाएडा प्राचकृत आचकार, पंजाब एण्ड सिंध ब